

**National Company Law Tribunal**

**Allahabad Bench**

CP NO. (IB) 180 / ALD / 2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 21.12.2017

NAME OF THE COMPANY: Maya Movies Pvt Ltd vs. Tricolour India Schauspieler Pvt Ltd.

SECTION OF THE COMPANIES ACT/I & B CODE: 9 of I & B Code of 2016

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	Arjun Harkauli	Adv	CD	Arjun Harkauli
2.	Sudeep Harkauli	Adv	CD	Sd

**CP NO.(IB)180/ALD/2017**

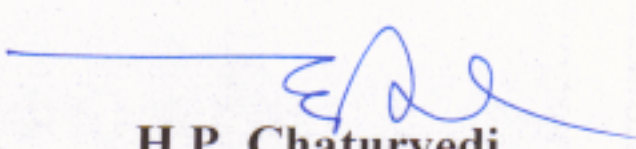
Sh. Nishant Mehrotra, Advocate for the petitioner. The case is taken up as out of turn in forenoon session as being mentioned.

In the present matter the counsel for the Operational Creditor is present. He informs that the objection/reply, if any, from the Corporate Debtor Company is yet to be received. In view of this, a further opportunity is granted to the Corporate Debtor Company to file its reply within two weeks by serving an advance copy to the Operational Creditor.

The case is fixed for filing reply/objection as well as for argument. The matter to be listed on 23<sup>rd</sup> January, 2018.

**Dated:21.12.2017**

Typed by:  
Kavya Prakash Srivastava  
(Stenographer)

  
**H.P. Chaturvedi,**  
**Member (Judicial)**

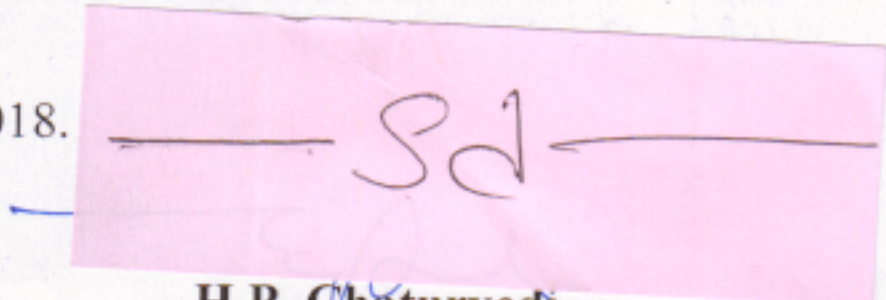
**Later on**

Sh. Sudeep Harkauli alongwith Arjun Harkauli, Advocate for Corporate Debtor Company. The petitioner Operational Creditor is directed to serve a copy of paper book of the petition to the Corporate Debtor Company as well as to the learned counsel.

The matter to be listed on 23<sup>rd</sup> January, 2018.

**Dated:21.12.2017**

Typed by:  
Kavya Prakash Srivastava  
(Stenographer)

  
**H.P. Chaturvedi,**  
**Member (Judicial)**